

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1257  
ANSWERED ON:03.03.2011  
NATIONAL JUDICIAL PAY COMMISSION  
Jeyadural Shri S. R.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the second National Judicial Pay Commission submitted its report on 17.7.2009;
- (b) if so, the details of recommendations made by the Commission;
- (c) whether the recommendations of the Commission have been implemented by the Union Government and all the State Governments;
- (d) If so, the details thereof; and
- (e) If not, the reasons therefor?

**Answer**

MINISTER OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (e): The Hon'ble Supreme Court of India vide its order dated 28.4.2009, passed in LA. No.244 of 2009 in Writ Petition No. 1022 of 1989 - All India Judges Association & Others Vs UOI & Others, appointed a one member Committee with Shri Justice E. Padmanabhan, retired High Court Judge to make suitable recommendations in respect of pay scales, allowances and other perquisites of judicial officers of the entire country. The Committee submitted its Report to the Supreme Court on 17th July, 2009. The Hon'ble Supreme Court in its various orders has accepted the recommendations of Justice Padmanabhan Committee with certain modifications and directed all the State Governments to implement the same by 31st March, 2011. The respective State Governments were required to implement the recommendations of the Committee in respect of their judicial officers.

The Central Government is concerned with the implementation of the recommendations of the Committee in respect of judicial officers of the Union Territories and a proposal in this regard is under consideration in consultation with the Ministry of Finance.